

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH : JAIPUR

Date of Order : 09.01.2004

Original Application No.35/2003.

Girraj Prasad Sharma S/o Shri Shiv Prasad Sharma, Gramin Dak Sevak/Dak Vahak/Vitrak, Gehr Himmat Singh, Mehuwa Road, District Dausa (Raj.) aged about 35 years, B/o C/o Shri Pankaj Gupta, 309, Parkat Nagar, Tonk Phatak, Jaipur 302015.

... Applicant.

v e r s u s

1. The Union of India through the Secretary to the Govt. of India, Department of Posts, Government of India, New Delhi.
2. The Chief Post Master General, Rajasthan Circle, Sardar Patel Marg, Jaipur.
3. The Superintendent, Department of Posts, Jaipur Rural, Jaipur.

... Respondents.

Mr. Arun Sharma counsel for the applicant.
Mr. H. C. Goyal counsel for the respondents.

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Hon'ble Mr. R. K. Upadhyaya, Administrative Member.
Hon'ble Mr. Bharat Bhushan, Judicial Member.

: O R D E R (ORAL) :

Heard the learned counsel for the parties.

2. The applicant has claimed benefit of Second TRCA from the date his junior Shri Girraj Prasad Khati has been given the same benefit. Learned counsel for the respondents pointed out that the applicant has been granted the benefit as claimed w.e.f. 06.11.2001 as per Memorandum dated 07.10.2003.

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3. Learned counsel for the applicant has also invited attention to the representation dated 05.02.2002 (Annexure A-1), in which the claim has been made w.e.f. 01.03.1998. Learned counsel further states that the said representation has not been decided nor the reasons why the applicant's claim w.e.f. 01.03.1998 is not admissible has been communicated to the applicant.

4. Considering the facts of this case, we are of the view that the applicant should make a fresh representation to the respondents for making the claim w.e.f. 01.03.1998 within a period of one month from the date of receipt of this order. The applicant also should give full details including a copy of order, if any, with reference to whom the applicant is seeking ^{Priority} ~~Priority~~. In case such a representation is made, respondents No.2 is directed to decide the representation if made, within a period of two months from the date of its receipt in his office.

5. With the observations as in the preceding paragraphs, this OA is disposed of at the admission stage. No costs.


(BHARAT BHUSHAN)

MEMBER (J)



(R. K. UPADHYAYA)

MEMBER (A)